

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)

TUESDAY, THE FIRST DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 27490 OF 2024

**Between:**

Rathod Sujal Tanaji, S/o Rathod Tanaji Aged 20 years Occ Student Rio Post Shivaji Nagar Tanda, Jalkot TQ, Latur District, Maharashtra.

...PETITIONER

**AND**

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.
3. Convener, MBBS/BDS 2024-25, C/o Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana -506 007.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of the Respondent No.2 in listing the petitioner in ineligible list in MBBS/BDS Courses under Management Quota (B-Category, C-Category/NRI) for the Academic Year 2024-25, as arbitrary, illegal, unconstitutional and violative of Article 14, 21A of the Constitution of India and consequently direct the respondents No. 2 and 3 to accept the X Class Memorandum of marks certificate of the petitioner containing date of birth and permit the petitioner to opt for WEB options for B and C category for the academic year 2024-25.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 and 3 to accept the X Class Memorandum of marks certificate of the petitioner containing date of birth and permit the petitioner to opt for WEB options for B & C category for the academic year 2024-25 pending disposal of the writ petition.

**Counsel for the Petitioner : SRI RAJAGOPALLAVAN TAYI**

**Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH FW**

**Counsel for Respondent No.2&3:SRI G.RAVI, rep.,SRI A.PRABHAKAR RAO,  
SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**  
**AND**  
**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.27490 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Rajagopallavan Tayi, learned counsel for the petitioner.

Mr. G. Ravi, learned counsel representing Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') representing respondent No.2.

2. With the consent of the parties, the writ petition is heard finally.

3. In this writ petition, the petitioner has assailed the action of the University in including his name in the list of ineligible candidates for admission to MBBS/BDS courses under management quota for the academic year 2024-25.

4. Facts giving rise to filing of this petition briefly stated are that the petitioner had appeared for NEET examination

::2::

and had secured 254 marks in the said examination. The petitioner had secured an All India Rank of 756481.

5. The University has issued notification dated 17.08.2024 inviting online applications for admission into MBBS/BDS courses under management quota for the academic year 2024-25. The petitioner applied under 'B' and 'C' categories and his application was successfully registered. However, in the merit list, which was issued on 29.09.2024, the name of the petitioner has not been included. The petitioner made an enquiry and thereupon learnt that inadvertently he has annexed his statement of marks which does not contain his date of birth. Therefore, his name has been included in the list of ineligible candidates. Hence, this writ petition.

6. Learned counsel for the petitioner submits that the petitioner be permitted to upload the statement of marks which contains his date of birth and also be permitted to exercise web option, which is scheduled to be held on 02.10.2024.

::3::

7. Learned counsel for the University, on instructions, submits that the petitioner shall be permitted to exercise the web option subject to his furnishing the statement of marks which contains his date of birth.

8. In view of the aforesaid submission and in the peculiar facts of the case, the petitioner is permitted to upload the statement of marks obtained by him in 10<sup>th</sup> class examination mentioning his date of birth. The petitioner shall be permitted to exercise the web option which is scheduled to be held on 02.10.2024.

9. Accordingly, the writ petition is disposed of.

As a sequel, miscellaneous petitions, pending if any, stand closed.

**SD/-V.KAVITHA  
ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

To,

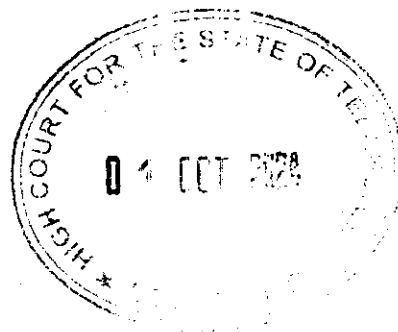
1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, State of Telangana, Hyderabad- 500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal
3. The Convener, MBBS/BDS 2024-25, C/o Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana -506 007.
4. One CC to SRI RAJAGOPALLAVAN TAYI, Advocate [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
6. One CC to SRI A.PRABHAKAR RAO, SC for Kaloji Nararayana Rao University of Health Sciences, Warangal. [OPUC]
7. Two CD Copies.  
BSK/BSK



HIGH COURT

DATED:01/10/2024

CC TODAY



ORDER

WP.No.27490 of 2024

DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS

10  
01/10/24  
bvs